

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 32/MP/2022 along with IA Nos. 33/IA/2022 and 43/IA/2022

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for recovery of amounts payable by the Respondent to the Petitioner against the Monthly Bills and the Late Payment Surcharge thereon under the Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondent.

Petitioner : D. B. Power Limited (DBPL)

Respondent : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)

Petition No. 181/MP/2022

Subject : Petition under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 26.5.2022 passed in Petition No. 32/MP/2022.

Petitioner : D.B. Power Limited (DBPL)

Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and Anr.

Date of Hearing : 15.7.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Sajan Poovayya, Sr. Advocate, DBPL
Shri Deepak Khurana, Advocate, DBPL
Shri Ashwini Kumar Tak, Advocate, DBPL
Shri Amit Anand Tiwari, Additional Advocate General, TANGEDCO
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO

Record of Proceedings

Cases were called out for virtual hearing.

2. During the course of hearing, learned senior counsel and learned counsel for the Petitioner and learned counsel for the Respondent, TANGEDCO made the detailed submissions in the matter.



3. Considering the request of the learned counsel for the parties, the Commission directed the Respondent, TANGEDCO to file its written submissions within two weeks with copy to the Petitioner, who may also file its written submissions within two weeks thereafter.

4. Subject to the above, the Commission reserved the matters for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)